

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11200/2024

(Arising out of impugned final judgment and order dated 15-05-2024 in A482 No. 9000/2024 passed by the High Court Of Judicature At Allahabad)

VASUDEVA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.183883/2024-EXEMPTION FROM FILING O.T.

Date : 08-11-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Manohar Pratap, AOR

For Respondent(s) Mr. Nikhil Rohatgi, Adv.
Jatinder Pal Singh, AOR

Mr. Vishwa Pal Singh, AOR
Mr. Sanjay Jain, Adv.
Mr. Ashish Pandey, Adv.
Mr. Mukesh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Counter affidavit, if any, shall be filed by the respondent(s) within three weeks.

List after four weeks.

(DR. NAVEEN RAWAL)
DY. REGISTRAR

(MATHEW ABRAHAM)
COURT MASTER (NSH)